

occupy Rajbhavan for converting in into children's hospital, hostel or college. Made several attempts to break police cordon with a view to enter inside. As satyagrahis remained adamant and tried to enter inside by pushing entrance gate and the police under the leadership of Shri Rabi Ray, he (Shri Rabi Ray) and others were arrested at about 3.45 P. M. A case under Sections 143, 447, and 511, Indian Penal Code was registered against Shri Rabi Ray and others. He refused to go on bail and was forwarded to the Court of Sub-Divisional officer, Sadar, Puri. All remanded to jail custody and lodged in Puri Jail."

12.16 hrs.

CONVICTION OF MEMBER
(Shri Jharkhande Rai)

MR. SPEAKER : I have to inform the House that I have received the following telegram, dated the 25th August, 1970, from District Magistrate, Barabanki :—

"Shri Jharkhande Rai, Member, Lok Sabha, sentenced to undergo simple imprisonment for seven days under section 188, Indian Penal Code, read with Section 144, Criminal Procedure Code, on the 25th August, 1970."

SHRI S. M. BANERJEE (Kanpur) : Because we are discussing the Constitution Amendment Bill on the 1st, we request you and we have requested the Minister of Parliamentary Affairs also, that all Members who have been arrested should be allowed to come here under escort and vote for the Bill, because we want the Bill to be passed.

श्री बनेरजर मिश्र (कानपुर) : अध्यक्ष महोदय, यह तो हम ने भी आप से निवेदन किया है।

SHRI S. M. BANERJEE : I am very happy that our people are in jail. I am only requesting you, as otherwise they would try to scuttle it.

JOINT COMMITTEE ON OFFICES OF PROFIT

SIXTH REPORT

SHRI K. NARAYANA RAO (Bobbili) : I beg to present the Sixth Report of the Joint Committee on Offices of Profit.

NATIONAL SERVICE BILL*

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS, AND MINISTER OF STATE, DEPARTMENT OF ELECTRONICS AND SCIENTIFIC AND INDUSTRIAL RESEARCH (SHRI K. C. PANT) : I beg to move for leave to introduce a Bill to provide for their registration of qualified persons and for the rendering of national service by such persons and for matters connected therewith.

MR. SPEAKER : The question is :

"That leave be granted to introduce a Bill to provide for the registration of qualified persons and for the rendering of national service by such persons and for matters connected therewith."

The motion was adopted.

SHRI K. C. PANT : I introduce the Bill.

COMPTROLLER AND AUDITOR GENERAL'S (DUTIES, POWERS AND CONDITIONS OF SERVICE) BILL

INCREASE IN MEMBERSHIP OF JOINT COMMITTEE

THE MINISTER OF FINANCE (SHRI Y. B. CHAVAN) : I beg to move :

"That this House do resolve that the membership of the Joint Committee of the House on the Bill to determine the conditions of service of the Comptroller and Auditor-General of India and to prescribe his duties and powers and for matters connected therewith or incidental

*Published in the Gazette of India, Extraordinary Part II, Section 2 dated 26.8.70.

thereto, be increased by 3 members, 2 from this House, namely :—

- (1) Shri Y. B. Chavan,
- (2) Shri Vidya Charan Shukla

and 1 from Rajya Sabha; and

that this House do recommend to Rajya Sabha that Rajya Sabha do agree to appoint 1 more member from Rajya Sabha to the said Joint Committee and communicate to this House the name of the member so appointed to the Joint Committee."

MR. SPEAKER : The question is :

"That this House do resolve that the membership of the Joint Committee of the Houses on the Bill to determine the conditions of service of the Comptroller and Auditor-General of India and to prescribe his duties and powers and for matters connected therewith or incidental thereto, be increased by 3 members, 2 from this House, namely :—

- (1) Shri Y. B. Chavan,
 - (2) Shri Vidya Charan Shukla
- and 1 from Rajya Sabha; and

that this House do recommend to Rajya Sabha that Rajya Sabha do agree to appoint 1 more member from Rajya Sabha to the said Joint Committee and communicate to this House the name of the member so appointed to the Joint Committee."

The motion was adopted.

12.20 hrs.

DEMANDS* FOR SUPPLEMENTARY GRANTS (GENERAL), 1970-71

MR. SPEAKER : The House will now take up discussion and voting on the Supp-

*Moved with the recommendation of the President.

plementary Demands for Grants in respect of the Budget (General) for 1970-71, for which two hours have been allotted. This is just formal business. I hope it will be finished even a little earlier and we can make up time.

DEMAND No. 30—AGRICULTURE

MR. SPEAKER : Motion moved :

"That a Supplementary sum not exceeding Rs. 1,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1971, in respect of 'Agriculture'."

DEMAND No. 33—OTHER REVENUE EXPENDITURE OF THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND CO-OPERATION.

MR. SPEAKER : Motion moved :

"That a Supplementary sum not exceeding Rs. 9,20,00,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1971, in respect of 'Other Revenue Expenditure of the Ministry of Food, Agriculture, Community Development and Co-operation'."

DEMAND No. 35—FOREIGN TRADE

MR. SPEAKER : Motion moved.

"That a Supplementary sum not exceeding Rs. 4,01,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1971, in respect of 'Foreign Trade'."

DEMAND No. 60—OTHER REVENUE EXPENDITURE OF THE MINISTRY OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS

MR. SPEAKER : Motion moved :

"That a Supplementary sum not exceeding Rs. 1,00,000 be granted to the Presi-